

an&gt;

Title: Need to change the name of 'Bombay High Court 'as 'Mumbai High Court'

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG):

The Proposal for changing the name of “Bombay High Court” as “Mumbai High Court” has been pending with the Central Government for a long time. Maharashtra Government has issued reminders from time to time in the matter. I have also raised this issue in the Lok Sabha a number of times and written letters to Hon’ble Prime Minister and Hon’ble Minister of Law & Justice for early decision in the matter. The last reminder was issued by the Maharashtra Government on 1/11/2017.

However, the matter is still pending with the Central Government.

I, therefore, urge upon the Central Government to bring forward the necessary legislation in this regard during the current Budget Session of Parliament.

HON. SPEAKER: The House stands adjourned to meet again on Friday, the 9th March, 2018 at 11 a.m.

**12.08 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday,  
March 9, 2018 / Phalgun 18, 1939 (Saka)*

